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भारत सरकार

Government of India

कारपोरेट कार्य मंत्रालय

Ministry of Corporate Affairs

कार्यालय शासकीय समापक, उच्च न्यायालय गुजरात संबंध

Office of The Official Liquidator, High Court of Gujarat,

जीवा भाई चेंबर्स, आश्रम रोड, नवरंग पूरा, अहमदाबाद - ३८० ००९

Jivabhai Chambers, Ashram Road, Navrangpura, Ahmedabad – 380 009

Ref. No.:OL/Estt/Panel Advocate/2078

Date: 09.09.2016

NOTICE

In compliance of the order dated 09.09.2016 passed by the Hon'ble High court of Gujarat in Official Liquidator's report no. 63 of 2016 , the Official Liquidator invites Applications from the willing and interested advocates to appear and handle the work on behalf of office of the official Liquidator in the court proceedings of companies (In liquidation) for following categories.

- I. Standing Counsel
- II. Additional Standing Counsel
- III. Panel Advocates
- IV. Counsel for title Search

The office of the official liquidator is in process of empanelment of advocates in aforesaid categories. The panel of different categories of advocates/counsel shall be constituted as per the scheme approved and sanctioned by the Hon'ble High court of Gujarat in terms of order dated 25.08.2009 passed in Official Liquidator's report no. 93 of 2009. The scheme as approved and modified above can be viewed on the website of the Ministry of Corporate Affairs, Website of the High Court of Gujarat and on the notice board of Gujarat High court, Advocate's association, Bar council of Gujarat and Notice board to other subordinate Courts/Forums and all other prominent Bar Associations.

The eligible Advocates/Counsels interested for empanelment in different categories may submit their application specifying the category applied for with bio- data in prescribed format with experience as detailed below:

1. The advocate should be registered with the bar council of Gujarat and should be in active practice in Gujarat for the period as noted below against the position each category.
 - i. Standing counsel :- Not less than 10 years
 - ii. Additional Standing Counsels :- Not less than 07 years
 - iii. Panel counsels :- Not less than 05 years
 - IV. Counsels for title search :- Not less than 03 years

2. The applicant must be superscribe on the envelope the category against which application preferred for and separate application is required for different Category.
3. The applicants would be required to furnish details of their income for the last two years.
4. The applicants would required to furnish recommendations of two practicing advocates having at least 15 years of practice.
5. The applicants should furnish the areas in which they have been presently practicing and the courts they are attending.

The complete application duly signed along with all supportive documents should be reached at the office of the **Official Liquidator, Jivabhai Chambers, Ashram Road, Navrangpura Ahmedabad-380009 by 30.09.2016** up to 4 PM. The, incomplete applications and applications received after the last date shall not be considered.

After receipt of the applications, `the Selection Committee will segregate the applications in different categories, according to their eligibility for the categories of advocates that are to be empanelled and thereafter will place the same before the Hon'ble High Court for final approval of the panel of advocates in different categories.

A copy of this notice along with approved scheme of advocates is also webcast on the website of the Hon'ble High Court of Gujarat as well as Ministry of Corporate Affairs.

Dated at Ahmedabad this 09th day of September 2016

Sd
(R. C. Mishra)
OFFICIAL LIQUIDATOR